

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

519

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

Date of Order 8.2.2008 in OA No. 85/2007.

Heard Mr. S.K. Malik, Advocate, learned counsel for the applicants as well as Mr. M Prajapat, Advocate (holding brief of Mr. Ravi Bhansali,) appearing on behalf of opposite parties

According to learned counsel for applicant, his case is squarely covered by the facts, issues, cause of action and the relief claimed in OA No. 221/2004 [Kamal Jeet Singh and Ors. Vs. UOI & Ors.] decided by this Tribunal vide order dated 5th September, 2006 (Annex.A/8) without entering into the merit or adjudicating the issue on merit.

In view of the above statement made by the learned counsel for the applicant that case of present applicant is similar and identical to that of the applicants in above referred O.A. (No.221/2004), therefore, the present O.A. stand disposed of subject to the above observations and directions

There shall be no order as to costs.

Ranjan
(R.R.Bhandari)
Admvt Member

A.K.Yog
(A.K.Yog)
Judl.Member

Orderd & file
seen & 28/2/08
28/2/08